## Pending mining proposals

3503. SHRI JAI PRAKASH NARAYAN S1NGH: Will the Minister of MINES be pleased to state:

- (a) whether a proposal for pre-approval under Section 5(1) of MMDR Act, 1957 for Jharkhand State Mineral Development Corporation is under Governments consideration;
- (b) whether a similar proposal from Bengal Emta Coal Mines Limited is also under consideration for pre-approval under the above Act; and
- (c) if so, the details in this regard and by when the above proposals are likely to be cleared/approved by Government?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI DINSHA J. PATEL): (a) The Government of Jharkhand has recommended a proposal seeking prior approval of the Central Government under Section 5(1) of Mines and Minerals (Development and Regulation) (MMD & R) Act, 1957 for prospecting licence (PL) in favour of a joint venture of M/s National Mineral Development Corporation (NMDC) and M/s. Jharkhand State Mineral Development Corporation (JSMDC).

- (b) No such proposal is under consideration.
- (c) The mineral concession proposals recommended by the State Governments for prior approval of the Central Government are examined in the light of the provisions of the MMD & R Act, 1957 and Rules and guidelines framed thereunder, and if necessary, in consultation with the State Government and other agencies concerned. As such, no timeframe for their disposal can be indicated.

## Assessment of impact of new MMDR bill

3504. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of MINES be pleased to state:

- (a) whether it is a fact that Government has cleared the draft Mines and Minerals (Development and Regulation) Bill, 2011;
- (b) if so, whether if implemented, the mining affected district population would get more than Rs.400 crore as profit share; and
- (c) if so, the details of profit likely to accumulate to the affected population of these districts, State-wise?